

TAMIL NADU AGRICULTURAL UNIVERSITY
No.EO/E-TENDER/CW/2024/CBEE/OCTOBER/2024
e- TENDER NOTICE

For and on behalf of the Chancellor, Tamil Nadu Agricultural University, Coimbatore e-tenders are invited online. All the details are available in the website <https://tntenders.gov.in> from **29.10.2024 at 11.00 AM** onwards. Further particulars may be obtained at the office of the Estate Officer i/c., TNAU, Coimbatore on all working days during office hours.

Sl. No	Name of work	Civil work value (Excluding GST)
1	Construction of 21 rooms, in the Girls hostel (Phase-III) at TNAU, Coimbatore.	3,78,45,972/-

DIPRI/ 4589 /TENDER/2024 ESTATE OFFICER i/c

FORM B PUBLIC ANNOUNCEMENT
(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF STAKEHOLDERS OF STALWART INTERNATIONAL TRADING PRIVATE LIMITED

Sl.No	RELEVANT PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	STALWART INTERNATIONAL TRADING PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	11 th May 2012
3.	Authority under which Corporate Debtor is Incorporated/Registered	Companies Act, 1956-Registrar of Companies, Chennai
4.	Corporate Identity Number	U74999TN2012PTC085849
5.	Address of the Registered Office of the Corporate Debtor	Citi Tower, No 117, Basement, Sri Thyagaraya Road, T Nagar, Chennai - 600017, Tamil Nadu, India.
6.	Date of Closure of Insolvency Resolution Process	06.09.2024
7.	Liquidation commencement date of Corporate Person	25 th OCTOBER 2024
8.	Name and the registration number of the Liquidator	Sankar Varadharajan IBBI/IPA-002/IP-NO1057/2020-2021/13449
9.	Address and email address of the liquidator as registered with the Board	No.6/12, Appavoo Gramani, 1st Street, Mandaveli, Chennai-600028 Mobile No: 9791169369 Email ID: advsankarip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Contact Address: No.6/12, Appavoo Gramani, 1st Street, Mandaveli, Chennai-600028. Email ID: advsankarip@gmail.com
11.	Last date of submission of claims	25 th NOVEMBER 2024

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of liquidation of **M/s. STALWART INTERNATIONAL TRADING PRIVATE LIMITED** on 25.10.2024 under section 33 of the Code. The Stakeholders of **M/s. STALWART INTERNATIONAL TRADING PRIVATE LIMITED** are hereby called upon to submit their proof of claims on or before **25th November 2024** to the liquidator at the address mentioned against item no. 7.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholders during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Name and signature of liquidator
Sankar Varadharajan
Contact Address: No.6/12, Appavoo Gramani, 1st Street, Mandaveli, Chennai- 600028. Mobile No: 9791169369
Email ID: advsankarip@gmail.com

Date : 28-10-2024
Place : Chennai
Registration Number: IBBI/IPA-002/IP-NO1057/2020-2021/13449

Central Bank of India
संखल बैंक ऑफ इंडिया
சென்ட்ரல் வங்கி ஆஃப் இந்தியா
CENTRAL BANK OF INDIA

ANNA NAGAR BRANCH
AC-10, Second Avenue Road,
Anna Nagar, Chennai 600 040
Ph: 044 2346 4304 / 4305 Mob: 89399 75804
E-mail: bmchen2473@centralbank.co.in

SALE CUM E - AUCTION NOTICE UNDER SARFAESI ACT, 2002
E-Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) that the below described immovable properties mortgaged/charged to the Central Bank of India, the **Physical Possession** of which have been taken by the Authorised Officer of **Central Bank of India** (Secured Creditor) will be sold on "As is where is", "As is what is", and "Whatever there is" basis through online web portal <https://ebkgray.in> for recovery of dues from the below mentioned Borrowers / Mortgagors.

S. Borrowers: 1.Mr.Gnanasekar, S/o Mr.Dhanapal, 2.Mrs.Antony Joshi, W/o.Mr.Gnanasekar, R/o No.62, Gijra Nagar, Sahuma Nagar, Thiruvottiyur, Chennai-600019

DESCRIPTION OF THE MORTGAGED PROPERTY
All that piece and parcel of vacant land house site bearing **Plot No. 63**, in Survey No. 573/3, Patta No. 1120 as per Patta New S.No.573/1A2 & **Plot No. 64** in Survey No. 573/3, Patta No. 1121 as per Patta New S.No.573/1A3, measuring an extent of **3600 Sq.Ft.**, or thereabouts out of total extent of **Fifteen Acres and Sixty Six Cents (15.66 Acres)** situated at **No.99 Papparambakkam Village, Tiruvallur Taluk, Tiruvallur District**, and known as "NRI'S FIRST CITY" (D.T.C.P. Approval No. 204/2005, Vide Letter No. 1432605/LA2, dated 23.12.2005) situated within the Registration District of Tiruvallure and Sub Registration District of Manavala Nagar Registration District, Kancheepuram Registration District, Plot No. **63 Bounded on the E & Measurement (1800 Sq. Ft.)** North by : 50 Feet Road - 30 Feet. South by: Plot No.48 - 30 Feet, East by: Plot No. 64 - 60 Feet, West by: Plot No. 62 - 60 Feet **Plot No. 64 Bounded on the E & Measurement (1800 Sq. Ft.)**, North by : 50 Feet Road - 30 Feet South by: Plot No.47 - 30 Feet, East by: Plot No. 65 - 60 Feet, West by: Plot No. 63 - 60 Feet in the name of **Mr. D. Gnanasekar** Situated within Sub-Registr Dist of Manavalanagar and Registration Dist of Tiruvallur

RESERVE PRICE ₹ 55,00,000/- EMD ₹ 5,50,000/-

S. Borrower: Mr.Dennis Joseph John, S/o.Mr.Mohan Joseph John, No.23, No.22, Arunthathi Puram, 2nd Street, Pallavaram, Kancheepuram, Tamil Nadu-600043

DESCRIPTION OF THE MORTGAGED PROPERTY
Demand Notice dated **30.01.2024 / Total Dues as on 30.01.2024 is ₹ 49,19,322/-** with interest thereon and costs incurred. Possession Notice Date : **10.05.2024**

RESIDENTIAL Flat No.S-1, 2nd Floor, "Shine Apartments", Dhanaselvi Nagar, Varadharajapuram Village, Kundrathur Taluk, Kancheepuram 600044 comprised in **Plot No.1-2** in Survey No. 141/11, 141/2A, 2B, 2C & 2D, N.S.No.141/2A/3 including **UDS 491 Sq. Ft. out of 2540 Sq.Ft. and super built up area 978 Sq.ft., having common area and covered car parking in the still floor** Bounded on the North by 23 Feet Road, East by Plot No.11, 63 & 64, South by: Plot No. 13 & J4 : 40 Feet, West by: Plot No.13 : 63.3 Feet situated within the Kundrathur Taluk, and within the Registration District of Chennai South and Registration Sub-District of Padappai and in Name of **Mr.Dennis Joseph John**.

RESERVE PRICE ₹ 49,50,000/- EMD ₹ 4,95,000/-

S. Borrower: Mr.Sultan S, S/o.Mr.Saleemudeen, R/o No.7/14 VC Surag F1, Duraisamy Street, Kolathur, Chennai-600099 And also at No.22A/14, Gurusamy Street, Sembiam, Perambur, Chennai-600011

DESCRIPTION OF THE MORTGAGED PROPERTY
Demand Notice dated **10.06.2024 / Total Dues as on 10.06.2024 is ₹ 49,77,410/-** with interest thereon and costs incurred. Possession Notice Date : **17.08.2024**

RESIDENTIAL Flat No.3, (Semi Constructed), First Floor, Corner Street, S.No: 14/3, 14/7A, 14/7B, Plot No.52 (52/1 & 52/2), Moorthy Nagar, 2nd Street, Kathirvedu, Chennai-600066 with a separate covered two wheeler parking area, having built up area **1225 Sq. Ft. and UDS 351 Sq. Ft. out of 3582 Sq. Ft.** and bounded on the North By: Pathway (Road) & Plot No.51, 72 feet, South By: Oda Bund, 72 feet, East By : Plot No.41 & Vacant Land, 50 feet, West By: Plot No.53 & Vacant Land: 49.50 feet in the Name of **Mr.Sultan Saleemudeen**

RESERVE PRICE ₹ 31,50,000/- EMD ₹ 3,15,000/-

S. Borrowers: Mr.Sankar.G, S/o.Mr.S.T.Gnanam & Mrs.S.Saritha, W/o.Mr.Sankar.G, R/o Old No. 155, New No.59, Bharathi Puram, 1st Street Shenoy Nagar, Chennai-600 030

DESCRIPTION OF THE MORTGAGED PROPERTY
Demand Notice dated **07.09.2023 / Total Dues as on 07.09.2023 is ₹ 46,91,888/-** with interest thereon and costs incurred. Possession Notice Date : **24.11.2023**

RESIDENTIAL Flat No.AF-4, First Floor, "FREESIA BLOCK-A", GP Homes, Saminathan Nagar, Korattur, Ambattur, Chennai - 600080 Thiruvallur Dist comprised in Plot No. A (3310 Sq.ft.), Plot No. B (2710 Sq. ft.), Plot No. C (2330 Sq. ft.), Plot No. D (1919 Sq.ft.), in Survey No. 517/1B. No.61 with 1201 Sq. Ft. Plinth Area along with **UDS- 621 Sq Ft out of 10269 Sq Ft.** and bounded on North By: Plot in Survey Nos. 517/2, South By: 20' Wide Road, East By : Plot No.5 & 6, WestBy : Land in S.No. 517/1, in the Name of **Mr.Sankar G**

RESERVE PRICE ₹ 62,00,000/- EMD ₹ 6,20,000/-
Bid Increase Amount: ₹ 20,000/- For Each Property

DATE & TIME OF E-AUCTION: 30.11.2024, Timing: 11.00 a.m. to 04.00 p.m.
Last date for submission of EMD is **30.11.2024, 3.30 p.m**

Property can be inspected by the prospective bidders on **26.11.2024 from 10.00 a.m to 4.00 p.m.**

For downloading further details and terms & conditions, please visit, E-Auction Service Providers: <https://ebkgray.in> (OR) Bank's website: <https://www.centralbankofindia.co.in>.

For Inspection of Property and other details, Prospective Bidders may contact Central Bank of India, Chennai Regional Office, Mr. Triloki Nath Choudhary, Chief Manager, Mob: 89399 75824 and Central Bank of India, Annanagar, Chennai, Mr.Sarvesh Kumar, Authorized Officer, Chief Manager, Mobile No. 89399 75804 during office hours i.e., 10.00 a.m to 04.00 p.m. on working days.

Statutory 30 Days Sale Notice under Rule 8(6) of the SARFAESI Act, 2002.

The borrower/s and Mortgagor/s are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses, before the date of e-Auction, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest thereon and cost incurred.

Place : Chennai
Date : 25.10.2024 Authorized Officer
Central Bank of India

MOTILAL OSWAL
HOME LOANS
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)
(UNDER RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

Whereas the undersigned being the authorized officer of Motilal Oswal Home Finance Limited, (Formerly known as Aspire Home Finance Corporation Ltd), under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:-

Sr No.	Loan Agreement No. / Name of the Borrower/ Co Borrower/Guarantor	Date of Demand Notice and Outstanding	Date of possession Taken	Description of the Immovable Property
1	LXMAD00117-180052498 Karuppanan K & Prapavathi A	11-01-2024 For Rs. 329613/-	22-10-2024	233/4A, Vallyampatti Village, Panchayath Vadipatti Circle, Madurai, Tamil Nadu 625503

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Motilal Oswal Home Finance Limited for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : **TAMIL NADU**
Date : 28.10.2024 Sd/-
Authorized Officer
(Motilal Oswal Home Finance Limited)

JANA CAPITAL LIMITED
CIN: U67100KA2015PLC079488

Reg. Office: #19/4, Sair Bagh' Building, 4th Floor, Cunningham Road, Vasanth Nagar, Bengaluru, 560001
Mob: 9845365595, Email: info@janacapital.co.in In Web address: www.janacapital.co.in

ANNEXURE-1 (Press Release)
EXTRACTS OF THE UNAUDITED FINANCIAL RESULTS FOR THE PERIOD ENDED 30 SEPTEMBER 2024

[Regulation 52(8), read with Regulation 52(4), of the SEBI (LODR) Regulations, 2015]

(Amounts are in INR thousands)

Sl. No	Particulars	Quarter ending 30-Sept.-2024	Quarter ending 30-Sept.-2023	Previous Year ended 31-March-2024
		Unaudited	Unaudited	Audited
1.	Total Income from Operations	11.40	137,082.75	9,909,717.68
2.	Net Profit / (Loss) for the period (before Tax, Exceptional Items#)	(4,256,930.34)	(469,210.50)	(10,570,921.28)
3.	Net Profit / (Loss) for the period before tax (after Exceptional items#)	(4,256,930.34)	(469,210.50)	(10,570,921.28)
4.	Net Profit / (Loss) for the period after tax (after Exceptional items#)	(4,256,930.34)	(469,210.50)	(10,570,921.28)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(4,256,930.34)	(469,210.50)	(10,570,921.28)
6.	Paid up Equity Share Capital	27,041.81	27,041.81	27,041.81
7.	Reserves (excluding Revaluation Reserve)	(14,228,524.70)	1,843,976.08	(13,984,457.20)
8.	Securities Premium Account	12,254,702.28	12,254,702.28	12,254,702.28
9.	Net worth	(14,201,482.89)	1,871,017.89	(13,957,415.39)
10.	Paid up Debt Capital / Outstanding Debt	21,771,695.78	8,879,036.33	18,447,987.13
11.	Outstanding Redeemable Preference Shares *	-	-	-
12.	Debt Equity Ratio *	(1.53)	4.75	(1.32)
13.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
1.	Basic (in rupees)	(1,574.20)	(173.51)	(3,909.10)
2.	Diluted (in rupees)	(1,574.20)	(173.51)	(3,909.10)
3.	Face value per Share (in rupees)	10.00	10.00	10.00
14.	Capital Redemption Reserve	-	-	-
15.	Debenture Redemption Reserve	-	-	-
16.	Debt Service Coverage Ratio	-	-	-
17.	Interest Service Coverage Ratio	-	-	-

Notice:

a) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 52 of the LODR Regulations. The full format of the quarterly financial results are available on the websites of the Stock Exchange(s) of the listed entity and can be accessed on www.bseindia.com and janacapital.co.in.

b) For the other line items referred in regulation 52 (4) of the LODR Regulations, pertinent disclosures have been made to the BSE and can be accessed on the URL www.bseindia.com.

c) There are no changes in accounting policy and hence no impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies has been disclosed.

d) #Debenture Redemption Reserve is not required in respect of privately placed debentures in terms of Rule 18(7)(b)(ii) of Companies (Share Capital and Debenture) Rules, 2014.

For Jana Capital Limited
Sd/-
Rajamani Muthuchamy
Managing Director and CEO (DIN:08080999)

Place: Bengaluru
Date: 24th September 2024

HDFC BANK LTD., SAI TOWER 3RD FLOOR, # 590, DB ROAD, RS PURAM, NEAR SAVITHA HALL, COIMBATORE, TAMILNADU 641 002, BRANCH CODE : 0269 .

PUBLIC NOTICE FOR SALE

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) READ WITH RULE 9(1) OF THE SARFAESI ACT, 2002

Pursuant to the notice issued U/s 13(2) of the above act, the Physical possession of the below mentioned property was taken by the authorised officer of HDFC BANK LTD. Based on the order issued under Section 14 of the SARFAESI act. The Secured creditor has decided to sell the property described herein below on "AS IS WHERE" and "AS IS WHAT IS BASIS" Under rule 8 of the said act, through e-auction on below mentioned date for recovery of Rs. 41,78,986.50/- (Rupees Forty One Lakh Seventy Eight Thousand Nine Hundred Eighty Six and Fifty Paise only) as on 26.10.2024 to the HDFC BANK LTD, Secured creditor from M/s. SRI GANESH AGRO CENTR, as detailed below.

Sr.	Names of the Borrowers and No.*Outstanding Dues for Recovery of which Properties are being sold	Location & Details of Immovable Properties and Reserve Price	Date of inspection	Date & Time of On line auction
M/s. SRI GANESH AGRO CENTRE, Mr. GANESH No.87, Gandhi Road, Moodakkuruchi, Erode 638109. Rs. 41,78,986.50/- (Rupees Forty One Lakh Seventy Eight Thousand Nine Hundred Eighty Six and Fifty Paise only) as on 26.10.2024.	SCHEDULE OF THE PROPERTIES In Palani Registration District, Vedasanthar Sub Registration District, Dindigul District, Vedasanthar Taluk, Vedasanthar Village, Old SR No. 701/2, New SR. No. 701/2A1 and 701/23, in this Residential Property with the following boundaries and measurement.North By: Plot No. 27,South By:Plot No. 29,East By:Plot No. 21,West By 20 Feet Road The house site admeasuring 1287 Sq. Ft. with the house structured built thereon with all appurtenances thereto with the right of way etc., Reserve Price:Rs. 10,80,900.00/- (Rupees Ten Lakhs Eighty Thousand Nine Hundred Only)	28.10.2024 to 18.11.2024	20.11.2024 at 11 am to 12.30 pm. Minimum Bid Increment is Rs. 50,000/- (Rupees Fifty Thousand)	

with further interest as applicable, incidental expenses / costs / charges etc incurred till the date of payment and / or realisation

TERMS AND CONDITIONS:

- The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS".
- To the best of knowledge and information of the Authorised Officer, there is no encumbrance on the above mentioned property. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of property put on auction and claims/ rights/ dues/affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property put on auction will be permitted to interested bidders at sites as mentioned against above mentioned property description.
- The interested bidders shall submit their EMD through Web Portal: <https://hdfcbank.auctiontngier.net> (the user ID & Password can be obtained free of cost by registering name with <https://hdfcbank.auctiontngier.net> through Login ID & Password. The EMD shall be payable through NEFT/RTGS in the following Account No. : 50200006492171. Name of the Account: ONLINE AUCTION ACCOUNT-PRM LEGAL Name of the Beneficiary: HDFC BANK LTD., IFSC Code: HDFC00000240. Please note that the Cheques/Demand Draft shall not be accepted as EMD amount.
- After Registration (One Time) by the bidder in the Web Portal, the intending bidder/ purchaser is required to provide the copies of the following documents uploaded in the Web Portal before the Last Date & Time of submission of the Bid Documents viz: i) Copy of the NEFT/RTGS Challan ii) Copy of PAN Card; iii) Proof of Identification/ Address Proof (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport/ Ration Card etc.; without which the Bid is liable to be rejected. UPLOADED SCANNED COPY OF ANNEXURE-II & III (can be downloaded from the Web Portal <https://hdfcbank.auctiontngier.net> AFTER DULY FILLED UP & SIGNING IS ALSO REQUIRED
- The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontngier). Contact Person: Mr Ram Sharma; ramprasad@auctiontngier.net & support@auctiontngier.net. Phone: +91-80000 23297, Support Help Desk Number- 9265562818/9265562821 and for any property related query may contact Mr. NAGAKUMAR, Tel No: 88225614006, Email ID: nagakumar@hdfcbank.com. In office hours during the working days.
- Only buyers holding valid User ID/ Password and confirmed payment of EMD through NEFT/ RTGS shall be eligible for participating in the e-Auction process.
- The interested bidder has to submit their Bid Documents (EMD (not below the 10% of Reserve Price) and required documents (mentioned in Point No.5)) on/before 19.11.2024 up to 4 P.M. after going through the Registering Process (One time) and generating User ID & Password of their own, shall be eligible for participating the e-Auction Process, subject to due verification (of the documents) and/or approval of the Authorised Officer.
- During the Online Inter-SE Bidding, Bidder can improve their Bid Amount as per the 'Bid Increase Amount' (mentioned above) or its multiple and in case bid is placed during the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (each time till the closure of e-Auction process), otherwise, it'll automatically get closed. The bidder who submits the highest bid amount (not below the Reserve Price) on the closure of the e-Auction Process shall be declared as a Successful Bidder by the Authorised Officer/ Secured Creditor, after required verification.
- The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately after the acceptance of bid price by the Authorised Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorised Officer. In case of default in payment by the successful bidder, the amount already deposited by such successful bidder shall be liable to be forfeited and property shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of property/ amount.
- The prospective qualified bidders may avail online training on e-Auction from M/S e-Procurement Technologies Pvt. Ltd. (Auctiontngier) prior to the date of e-Auction. Neither the Authorised Officer/ Bank nor M/S e-Procurement Technologies Pvt. Ltd. (Auctiontngier) shall be liable for any Internet Network problem and the interested bidders ought to ensure that they are technically well equipped for participating in the e-Auction event.
- The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody.
- The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason therefor.
- The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of <https://hdfcbank.auctiontngier.net> and www.hdfcbank.com before submitting their bids and taking part in the e-Auction.
- The Publication is subject to force majeure clause.
- Intended bidder(s) shall hold a valid digital signature certificate issued by the competent authority. It is the sole responsibility of the bidder to obtain the said digital certificate and ensure access to a computer terminal/ system with internet connection to enable him/her to participate in the bidding. Any issue with regard to Digital Signature certificate and connectivity during the course of bidding online shall be the sole responsibility of the bidder and no claim shall be entertained in this regard. The intending bidders should register their names at <https://hdfcbank.auctiontngier.net> and get user-id and password free of cost. Bidders who are holding valid ID & Password provided by M/S e-Procurement Technologies Pvt. Ltd. (Auctiontngier) for this auction after due verification of PAN are allowed to participate in online e-auction on the above portal.
- Bidding in the last moment should be avoided in the bidders own interest as neither the HDFC BANK LTD nor Service provider will be responsible for any lapse/failure (Internet failure/power failure etc.) in order to ward-off such contingent situations bidders are requested to make all necessary arrangements / alternatives such as power supply back-up etc, so that they are able to circumvent such situation and are able to participate in the auction successfully.
- The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date : 26.10.2024
Place : Coimbatore Sd/-Authorized Officer,
HDFC Bank Ltd.

TATA CAPITAL HOUSING FINANCE LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013. CIN No. U67190MH2008PLC187552. Contact No. (022) 61827414, (022) 61827375

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) (As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Type of Possession & Possession Date
1.	TCHHL04000100093392, TCHHNO4000100094405	Mrs. ANJUGAM G as Borrower and Mr. KISHORE G (Co-Borrowers)	Rs. 16,13,561/- (Rupees Sixteen Lakh Thirteen Thousand Five Hundred and Sixty One Only) & 08.08.2024	Physical 24-10-2024

Description of Secured Assets/Immovable Properties: All that piece and parcel of land bearing Plot No.88 measuring an extent of 1068 Sq.ft comprised in Survey No.143/2 part, 143/3 part & 143/4 Part in Town survey Register Ward C, Block No.21, T.S.No.9/1, 9/7 & 9/8 Avadi Municipality Approval No.67/18/F2 dated 14.02.2018 situated at Sri Krishna Avenue, of Kovilpattagall Village, Avadi Taluk, Thiruvallur District and within the limits of Avadi Corporation and Bounded on the North by : Vacant land, South by : 20 Feet Road, East by : Plot No.8C, West by : Plot No.8A, Measuring :- East to West on the Northern side - 4 + 2 = 26 feet, East to West on the Southern side - 26 feet, North to South on the Eastern side 40th feet, North to South on the Western side - 41st feet. In all extent of 1068 Sq.ft and Situated within the sub registration district of Ambattur and Registration district of North Chennai.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Type of Possession & Possession Date
2.	TCHHNO873000100184245 & TCHHFO873000100181371	Mr.MURALI M as Borrower and Mrs. DHANALAKSHI as Co-Borrower	Rs. 26,22,098/- (Rupees Twenty Six Lakh Twenty Two Thousand and Ninety Eight Only) & 09.08.2024	Symbolic 24-10-2024

Description of Secured Assets/Immovable Properties: All that piece and parcel of house Site ad measuring 81 Sq.mtr, Equaling to 872 Sq.ft, comprised in Gramanatham Old Survey No.355/4 Part, Sub Division of New Survey No.465/14, as per Gramanatham Joint Patta No.737, Situated at No.96, Aranyavakkuppam, (Aranyavayal B) Village, Thiruvallur Taluk and District and bounded on the North by :- Sankar House in Survey Nos.465/12 & 465/13, South by :- Thirunavukkarasu House in Survey No.465/17, East by :- 7 Feet Common Way, West by :- Mani S/o Ganapathy House in Survey No.465/11 Measuring East to West on the Northern Side – 10.4 Mtr, East to West on the Southern Side – 10.4 Mtr, North to South on the Eastern Side – 7.0 Mtr, North to South on the Western Side – 7.0 Mtr Situated within the Sub-Registration District of Manavalangar and Registration District of Thiruvallur.

Sl. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Type of Possession & Possession Date
3.	TCHHFO40400100100208227	Mrs.S P GANESA PANDIAN as Borrower and Mr. G KUMARAN as Co-Borrower,	Rs. 1,21,74,879/- (Rupees One Crore Twenty One Lakh Seventy Four Thousand Eight	

